

# ACT No. X OF 1925.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 18th March, 1925.)

## An Act to amend the Cantonments (House-Accommodation) Act, 1923.

VI of 1923. **W**HEREAS it is expedient to amend the Cantonments (House-Accommodation) Act, 1923, for the purposes hereinafter appearing; It is hereby enacted as follows:—

1. This Act may be called the Cantonments (House-Accommodation Amendment) Act, 1925. Short title.

VI of 1923. 2. In sub-section (1) of section 2 of the Cantonments (House-Accommodation) Act, 1923 (hereinafter referred to as the said Act),— Amendment of section 2, Act VI of 1923.

(a) in clause (b) for the word " Committee " the word " Board " shall be substituted;

(b) after clause (b) the following clause shall be inserted, namely:—

" (bb) ' Cantonment Board ' means a Cantonment Board constituted under the Cantonments Act, 1924; "

II of 1924.

(c) in clause (g) for the words " a Cantonment Magistrate " the words " an officer of the Cantonments Department " shall be substituted.

3. In section 17 and in clause (a) of sub-section (1) of section 22 of the said Act, for the words " Military Works " wherever they occur, the words " Military Engineer " shall be substituted. Amendment of sections 17 and 22, Act VI of 1923.

4. In section 34 of the said Act, for the words " under the Cantonments Act, 1910, or any rule made thereunder " the following shall be substituted, namely:— Amendment of section 34, Act VI of 1923.

" in accordance with a bye-law made under clause (29) of section 282 of the Cantonments Act, 1924 ":

5. In section 37 of the said Act, for the word " Committee " the word " Board " shall be substituted. Amendment of section 37, Act VI of 1923.

6. For the words " Commanding Officer of the Cantonment ", wherever they occur in the said Act, the words " Officer Commanding the station " shall be substituted. Substitution of title " Officer Commanding the Station ".